

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

CP (IB) No 421/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th January 2018, 10.30 A.M

Name of the Company	Punjab National Bank-vs-Mintri Tea Company Pvt Ltd		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

①	Reverana Choudhary	for FINANCIAL CREDITOR	Reverana Choudhary 12/1/18
②	Ranajit Chowdhury	for FINANCIAL	
③	Pranay Agarwal	for CREDITOR RP	Pranay Agarwal RP
④	Kanakkr. Sengar	RP	
⑤	Sankar Acharya Maiti	Mintri Tea	Shrikant Maiti

ORDER

Ld. Resolution Professional (RP) as well as Ld. Counsel for the financial creditor and the corporate debtor is present.

CA (IB) No. 518/KB/2017 has been filed by the RP seeking directions for Police protection. He has informed that he is not getting co-operation from the corporate debtor. Ld. RP has also submitted that certain workers' union of the Tea Garden may aggrieve in taking over the management, so he needs police help.

In view of the submissions made by the RP concerned Superintendent of Police is directed to provide Police protection so that RP may discharge his duties and take over the management. It is also expected from the corporate debtor to fully cooperate the RP, failing which action will be initiated against the corporate debtor u/s. 70 of Insolvency and Bankruptcy Code, 2016.

List it on 14/02/2018 for further order.

Urgent certified copy of the order be issued to RP upon compliance of all requisite formalities.

sd

(Jinan K.R.)
Member (J)

sd

(V.P.Singh)
Member (J)